CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86244 of 2017

(Arising out of Order-in-Appeal No. SK/93/LTU/MUM/2016-17 dated 20.02.2017 passed by the Commissioner of Central Excise & Service Tax (Appeals), Mumbai)

Commissioner of Central Excise & Service Tax (LTU), Mumbai **.... Appellant**

Versus

M/s Asian Paints Ltd. **.... Respondent**

Appearance:

Shri Sanjay Hasija, Supdt., Auth. Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86020 / 2020

Date of Hearing: 22.12.2020
Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Prasad